

Ram Pyari v Rashmi & Ors

06.07.2020

Present: Sh. D.N.Dagar, Ld. Counsel for plaintiff

[\(9868942956/dnd9868942956@gmail.com\)](mailto:9868942956/dnd9868942956@gmail.com)

Defendant no. 2, Jatin (8800915617)

Defendant no. 4, Ashish (9050989890)

Defendant no. 6, Chand Singh also representing defendant no. 1, 3 & 5 (9813688568)

Defendant no. 7, Neelam (w/o Ashish) in person

Matter is taken up for hearing by way of video conferencing.

Defendant no.2, Defendant no. 4, Defendant no. 6 and defendant no.7 are present in person. Defendant no. 6 submitted that he is representing defendant no.1, 3 and 5 as well. The defendants seek some time to engage counsel to represent their case.

It is submitted by defendant no. 4 that defendant no.1 is his sister and there were some interse disputes between defendant no.1 & defendant no. 2 i.e. her husband. The defendant no.1 had come back to her parental house for wedding of her brother and after the wedding when she returned, she was refused entry in the house. It is further submitted that defendant 1 and defendant no. 3 to 7 are law abiding citizens and shall adopt due process of law.

It is further submitted by all the defendants that they shall not visit the property in dispute i.e. plot no. 133-133A out of Khata-Khatoni 75/30, 5/11 & 59/1 Village Bakkarwala, New Delhi till the next date of hearing.

Put up for further proceedings on 10.07.2020

Nitish Kumar Sharma

CJ(01),West/THC

06/07/2020